

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 27th day of May 2021

CV CrI.M.P. No.11/2021

Ilayaraja, 23/2021 S/o. Pandian : Petitioner/A1

/vs/

State through
Inspector of Police, Viruveedu PS. : Respondent/Complainant
Cr. No. 172/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.A.Mariyappan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioner/ A1 prays to grant him anticipatory bail for the offences punishable U/S. 294(b), 323, 307 IPC in Cr. No.172/ 2021 of respondent police. The occurrence took place on 12.05.2021.

The learned counsel for the petitioner/ A1 stated that the defacto complainant and the petitioner are relatives and are residing in the same village, that there existed property dispute between them, that the petitioner is running a shop with the permission of the Village President, that on the date of alleged occurrence, the defacto complainant came to that shop, suddenly damaged the shop and threatened him, when the petitioner told him that he is going to lodge police complainant, that in order to avert complaint against him, the defacto complainant foisted this false complaint with false allegation, that he is innocent and he has not committed any offence as alleged, that the injured was discharged from the hospital, that the petitioner is law abiding citizen, that he has permanent abode and there is no chance for absconding, that the petitioner apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for bail that due to enmity, on 12.5.2021 the accused quarrelled with the defacto complainant and on the same day at about 6.00 p.m., while the defacto complainant was speaking with his father and others, the accused came with aruval, abused him in filthy language and with intent to cause death attacked him with aruval and caused injuries to him, hence the case. However, he has conceded that the injured were discharged from the hospital and no previous case is pending.

.2.

Heard online submissions of either sides. Records perused. Considering the facts that injured has already been discharged from the hospital and no previous case is pending against the petitioner/accused as stated by the learned Public Prosecutor and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/ A1 with stringent condition. Anticipatory Bail is granted to the petitioner/ A1 on strict compliance of the following conditions.

1. The petitioner/A1 is directed to pay a sum of Rs.25,000/- (Rupees Twenty Five Thousand only) as non-refundable amount, without prejudice of his rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 03.06.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve the infrastructure facilities of the hospital.
2. The petitioner/ A1 shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate, Nilakottai **in between the period from 19.07.2021 to 2.8.2021** be released on bail on production of acknowledgement for payment and on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stands cancelled automatically.
3. The petitioner/ A1 shall make himself available for interrogation by the police officer as and when required.
4. The petitioner/ A1 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
5. The petitioner/ A1 shall not leave the town without prior permission of the court.
6. The petitioner/ A1 shall not tamper with evidence or witness either during investigation or trial.
7. The petitioner/ A1 shall not abscond either during investigation or trial.

Pronounced by me, this the 27th day of May 2021.

**Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The Judicial Magistrate, Nilakottai
The Public Prosecutor, Dindigul.

The Inspector of Police, Viruveedu PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.A.Mariyappan,, Advocate for the petitioner.